

[Shri Tyagi]

against any Member of the Treasury Benches or others. But as and when things are explained, as my hon. friend has come out with unequivocal statement denying those things, it is for the Member concerned to withdraw that statement or at least express regret. I wonder if you may be pleased to ask Shri Bagri to make amends after this statement?

Mr. Speaker: I want to put at least that one particular question. When I have verified that, then of course I will decide whether I need say anything else.

12.19½ hrs.

CORRECTION OF ANSWER TO S.Q.
NO. 654

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): In answer to a Supplementary Question by Shri Bhakt Darshan in connection with the Starred Question No. 654 relating to the Official Language (Legislative) Commission on the 29th March, 1963, I stated, *inter alia*, that the Presidential Order came in April, 1961 and in June, the Commission was constituted. The Presidential Order was actually issued on the 27th April, 1960 and not April, 1961. The Commission was, however, constituted in June, 1961.

श्री भक्त दर्शन (गढ़वाल) : अध्यक्ष महोदय, मैं ने उस समय जो पूरक प्रश्न पूछा था उस के शब्द ये थे :

“क्या यह सत्य है कि राष्ट्रपति के आदेश के निकलने के बहुत देर बाद इस कमीशन की स्थापना की गई ?”

उस समय माननीय मंत्री जी ने कहा कि देरी नहीं हुई । पर आज वे स्वीकार करते हैं ।

अतः मैं जानना चाहता हूँ कि १४ महीने के बाद इस कमीशन की नियुक्ति करने के क्या कारण हैं ?

Shri Bibudhendra Mishra: The reasons are mainly two: the Presidential Order states that the Commission has to consist of experts drawn from the different national languages of India, and therefore the State Governments were also to be consulted in the matter before the Commission could come into being. Secondly, office accommodation also had to be sought for the Commission. These are the two main reasons for which there was a delay of about 13 to 14 months.

Shri U. M. Trivedi (Mandsaur): Admit the delay.

Shri A. P. Jain (Tumkur): The new explanation of 14 months' delay has made the situation worse.

12.21 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR
NATIONAL CADET CORPS

The Minister of Defence (Shri Y. B. Chavan): I beg to move:

“That in pursuance of sub-section (1) (i) of section 12 of the National Cadet Corps Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 1st June, 1963, subject to the other provisions of the said Act and the Rules made thereunder.”

Mr. Speaker: The question is:

“That in pursuance of sub-section (1) (i) of section 12 of the National Cadet Corps Act,

1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 1st June, 1963, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.22 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTEENTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 20th April, 1963."

Mr. Speaker: Motion moved:

"That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 20th April, 1963."

Several Hon. Members rose—

Mr. Speaker: If they want to discuss it, there is a time limit of five minutes that has been laid down in the rules for each Member. Shri S. M. Banerjee,

Shri Hari Vishnu Kamath (Hoshangabad): Rule 290. The total is half an hour.

Mr. Speaker: Yes. It is not for Shri Banerjee that I am saying it, but it is for other Members.

Shri S. M. Banerjee (Kanpur): My submission is, the time allotted for the

Official Languages Bill is 12 hours and as you have the discretion it may be increased by three hours more. That is one thing. Secondly, we were told that the report of the Vivian Bose Commission is not being discussed or if it is to be discussed, only five hours are being allowed to it. I submit with all humility. . . .

Mr. Speaker: Does it come under this?

Shri S. M. Banerjee: It is not in this.

Mr. Speaker: It is a different question. I will allow him that opportunity. But let us confine the remarks first to the items that are contained in this report.

Shri S. M. Banerjee: I want to finish the whole thing.

Mr. Speaker: Shri Kamath.

Shri Hari Vishnu Kamath: Mr. Speaker, Sir, I submit for your consideration that the time allocation for all the three items listed in this report is, with all respect, grossly inadequate. I shall refer to these three items only. I will briefly dispose of the last two, first. The Demands for Excess Grants should get at least two hours, and not one hour. Item 2—the Government of Union Territories Bill—was referred to a Joint Committee and it has come back to the House with certain definite changes, important changes, recommended by the Committee. I submit, therefore, that the time allocation should be increased from six hours to at least 10 hours for this Bill.

Then I take up the first item. I am taking it up last. It is a most important item. Unfortunately, the Official Languages Bill has raised a very acute controversy not merely in the House but in the country outside. I would have been happy and the House would have been happy, I am sure, if the Government had thought better of it and referred the Bill for consideration by a Joint